

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH

(IB)-477(PB)/2017

IN THE MATTER OF:

AU Small Finance Bank Ltd.

.... APPLICANT / PETITIONER

Vs

Prabhu Shanti Real Estate Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 17.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR  
Hon'ble President

S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s) Mr. H.L. Tiku, Senior Advocate with Mr.  
Mrityunjay Kumar, Advocate

For the Respondent(s) Mr. Ashish Makhija and Mr. Anurag Bhatt, Advs

ORDER

The rejoinder is taken on record by condoning the delay of two days. A copy of the rejoinder has also been handed over to the learned counsel for the respondent. It has been pointed out that some pages of the rejoinder are illegible and Mr. Tiku, learned Senior Counsel states that Advocate-on-Record would supply all the legible papers as per the demand of learned counsel for the respondent today itself.

List for arguments on 31.01.2018.

Sd/-

(M. M. KUMAR)  
PRESIDENT

Sd/-

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)